BEFORE THE NATIONAL GREEN TRIBUNAL

PRINCIPAL BENCH, NEW DELHI

ORIGINAL APPLICATION NO. 1025/2024

IN THE MATTER OF:

SURENDER SINGH PARIHAR …………APPLICANT

VERSUS

STATE OF UTTAR PRADESH & OTHERS ……..RESPONDENT(s)

INDEX

S. NO.	PARTICULARS	PAGE NO.
1.	RESPONSE ON BEHALF OF RESPONDENT NO.1 IN COMPLIANCE OF THE ORDER DATED 23.01.2025 PASSED BY THE HON'BLE NATIONAL GREEN TRIBUNAL	
2.	A COPY CCA DT. 19.04.2023 HAS BEEN ANNEXED HEREWITH AS ANNEXURE R-1	
3.	A COPY OF THE LETTER DATED 19.12.2024 HAS BEEN ANNEXED HEREWITH AS ANNEXURE R-2	
4.	A COPY OF THE LETTER DT. 21.12.2024 HAS BEEN ANNEXED HEREWITH AS ANNEXURE R-3	

5.	A COPY OF THE SHOW CAUSE NOTICE DATED 13.01.2025 HAS BEEN ANNEXED HEREWITH AS ANNEXURE R-4	
6.	A COPY OF THE LETTER DATED 07.03.2025 HAS BEEN ANNEXED HEREWITH AS ANNEXURE R-5	
7.	A COPY OF THE LETTER DT. 30.12.2025 HAS BEEN ANNEXED HEREWITH AS ANNEXURE R-6	

THROUGH COUNSEL

BHANWAR PAL SINGH JADON
STANDING COUNSEL FOR THE STATE OF U.P.
EMAIL-bhanwar09jadon@gmail.com
PHONE NO.-7838248353

Date: 06.01.2026

Place: NOIDA

BEFORE THE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI
ORIGINAL APPLICATION NO. 1025/2024

IN THE MATTER OF:

SURENDER SINGH PARIHAR …………APPLICANT

VERSUS

STATE OF UTTAR PRADESH & OTHERS ……..RESPONDENT(s)

RESPONSE ON BEHALF OF THE RESPONDENT NO. 1 IN COMPLIANCE OF THE ORDER DATED 23.01.2025 PASSED BY THE HON'BLE NATIONAL GREEN TRIBUNAL

I, Maneesh Mittal, S/o Late Ram Autar Mittal, aged about 45 years, presently posted as Secretary, Environment, Forest & Climate Change, Govt. of U.P., do hereby solemnly affirm and state as under:

1. That I, the Deponent in the above captioned matter am fully conversant with the facts of the case and am competent and authorized to swear the present affidavit.

2. That I state that the contents of the affidavit have been drafted by my counsel on my instructions and the contents of the same are true to my knowledge and nothing material has been concealed therefrom.

6/1/26
C.P. MISRA
ADV. & NOTARY
HQ LUCKNOW U.P. INDIA
REGN. NO. 20914
EXPIRY DATE-15-3-2030

I. BACKGROUND OF THE MATTER

3. That in the present matter, the complainant has alleged that mining lease has been sanctioned at Gata No.908, Block No.2, Village Kharvanch, Tehsil Garautha, District Jhansi in favour of M/s Bharosa Sarkar Contractor and supplier for a period of 5 years. That said mining lease holder is carrying out mining activities in utter violation of conditions of environmental clearance granted by State Level Environment Impact Assessment Authority, UP (hereinafter referred to as 'SEIAA,UP') as much as it is using heavy Poclain machines for extracting Morang from the stream of river; mining activities are being carried out beyond the lease area; the transport of mineral is by overloaded vehicles; no CCTV has been installed and mineral is transported uncovered causing emission of dust and resulting air pollution.

4. That this Hon'ble Tribunal vide order dt. 23.01.2025, directed as under:

"*……1. Learned Counsel for Central Pollution Control Board (CPCB) has stated that report of the Joint Committee has been filed by CPCB on 22.01.2025……*

3. In view of the facts and circumstances of the case, we consider it appropriate to have responses of (1) State of Uttar Pradesh through Secretary, Environment, Forest and Climate Change Department,

NOTARY
C.P. MISRA
ADV. & NOTARY
LUCKNOW U.P.
REGN. NO.20914
GOVERNMENT OF INDIA

6/1/26
C.P. MISRA
ADV. & NOTARY
HQ LUCKNOW U.P. INDIA
REGN. NO. 20914
EXPIRY DATE-15-3-2030

Government of Uttar Pradesh, (2) Director, Mining and Geology, Government of Uttar Pradesh, (3) the District Magistrate, Jhansi, (4) CPCB through Member Secretary, (5) Uttar Pradesh Pollution Control Board (UPPCB) through Member Secretary, (6) Uttar Pradesh State Environment Impact Assessment Authority (UPSEIAA) through Member Secretary and (7) M/s Bharosa Sarkar (Project Proponent) Gata No. 908, Block no. 2 village Kharvanch, Tehsil Garautha, District Jhansi who stand impleaded as respondents no. 1 to 7. The Registry is directed to prepare and attach memo of parties to the application......

6. Replies/responses be filed by the respondents at least three days before the date of hearing fixed."

5. That in compliance of the aforementioned directions, the response on behalf State of Uttar Pradesh is as under.

NOTARY
C.P. MISRA
ADV. & NOTARY
LUCKNOW U.P.
REGN. NO.20914
GOVERNMENT OF INDIA

II. CONSTITUTION OF THE JOINT COMMITTEE

5. That it is to be submitted that the Hon'ble Tribunal vide order dated 05.11.2024 has constituted a Joint Committee comprising of District Magistrate, Jhansi, Uttar Pradesh State Pollution Control Board and Central Pollution Control Board, wherein the CPCB acted as the nodal agency. The relevant portion of the order dated 05.11.2024 is reproduced herein as under:

6/1/26
C.P. MISRA
ADV. & NOTARY
HQ LUCKNOW U.P. INDIA
REGN. NO. 20914
EXPIRY DATE-15-3-2030

"3. In our view, prima-facie complaint made in letter petition do give rise to a substantial question relating to environment arising out of implementation of enactments mentioned in Schedule 1 of NGT Act, 2010 but before taking any further action in the matter we find it appropriate to obtain a factual report.

4.We accordingly constitute a Joint Committee comprising District Magistrate, Jhansi; Uttar Pradesh State Pollution Control Board; and

5. Central Pollution Control Board shall be Nodal Authority for coordination and compliance of this order.

6. Said Committee shall collect relevant information, visit the site, examine compliance of conditions of environmental clearance and consent and submit a factual report within six weeks."

NOTARY
C.P. MISRA
ADV. & NOTARY
LUCKNOW U.P.
REGN. NO.20914
GOVERNMENT OF INDIA

6. That in compliance of the aforementioned order dated 05.11.2024, the Joint Committee visited the site in question on 11.12.2024. That subsequently a Joint Committee Report dated 21.01.2025 ***(Refer @ Judicial Pg No. 3)*** was submitted before this Hon'ble Tribunal. That the recommendations of the Joint Committee as per the said report are reproduced herein as under:

6/1/26
C.P. MISRA
ADV. & NOTARY
HQ LUCKNOW U.P. INDIA
REGN. NO. 20914
EXPIRY DATE-15-3-2030

"5.1 UPPCB should take necessary action against the PP for mining operation without CTO during 06.12.2021 to 18.04.2023.

5.2 The PP should ensure to comply with the conditions stipulated in CTO and EC. UPPCB should take necessary action against the PP for violation of CTO & EC condition.

5.3 The PP should carry out primary survey of flora and fauna, Hydro- geological study and submit report to UPPCB and SEIAA

5.4 The PP should provide adequate plantation as per condition of cmo.

5.5 The PP should obtain NOC from State Ground Water Authority as per CTO condition.

5.6 The PP should ensure operation of non-functioning CCTV camera. Mining Department should ensure submission of penalty imposed to the PP.

5.7 In no case mining should be carried out below water level or sub- surface water level in the river."

III. **UPPCB COMPLIANCE**

7. That it is pertinent to mention that the Uttar Pradesh Pollution Control Board (UPPCB) has granted the CCA (Consolidated Consent to Operate and Authorization) dt. 19.04.2023 under Section 25 of the Water Act, 1974 and under Section 21 of the Air Act, 1981 to the Project Proponent. That the said CCA is valid from 19 04.2023 to 31.12.2027. A Copy CCA dt. 19.04.2023 has been annexed herewith as **ANNEXURE R-1**.

8. That in compliance of the aforementioned recommendations in the

NOTARY C.P. MISRA ADV. & NOTARY LUCKNOW U.P. REGN. NO. 20914 GOVERNMENT OF INDIA

6/1/26
C.P. MISRA
ADV. & NOTARY
HQ LUCKNOW U.P. INDIA
REGN. NO. 20914
EXPIRY DATE-15-3-2030

Joint Committee report dated 21.05.2025, the UPPCB has written a letter dated 19.12.2024 to the District Mining Officer, Jhansi. That the said letter states that as per the aforementioned Joint Committee Report dated 21.05.2025, the Project Proponent commenced mining operations upon the site in question on 06.12.2021, whereas the project received CCA from the UPPCB on 19.04.2023. This implies that between 06.12.2021 and 18.04.2023, the project operated without the necessary consent. Therefore, vide the said letter it was requested to the District Mining Officer, Jhansi to provide information regarding the total number of days the project operated and carried out mining activities between 06.12.2021 and 18.04.2023 at the earliest so that the UPPCB could take further necessary actions. A Copy of the letter dated 19.12.2024 has been annexed herewith as **ANNEXURE R-2.**

9. That in response to the aforementioned letter dated 19.12.2024, the Senior Mining Officer, Jhansi, has written a letter dated 21.12.2024 to the UPPCB. That the said letter states that based on the details available on the departmental portal of the Mining Department, Jhansi, a report has been prepared by the Mining Department, Jhansi which confirms that the project operated and carried out mining activities for a period of 295 days. That the copy of the said report was enclosed with the said letter. A Copy of the letter dt. 21.12.2024 has been annexed herewith as **ANNEXURE R-3**.

10. That subsequently, the UPPCB issued a Show Cause Notice dated

NOTARY
C.P. MISRA
ADV. & NOTARY
LUCKNOW U.P.
REGN. NO.20914
GOVERNMENT OF INDIA

6/1/26
C.P. MISRA
ADV. & NOTARY
HQ LUCKNOW U.P. INDIA
REGN. NO. 20914
EXPIRY DATE-15-3-2030

13.01.2025 to the Project Proponent, directing them to submit their explanation within 15 days from the receipt of the said notice. That the said notice further stated that in the event of failure to provide a satisfactory response within the stipulated time, an environmental compensation of **Rs. 29,50,000/- (Rupees Twenty-Nine Lakh Fifty Thousand only)** would be imposed upon the Project Proponent. A Copy of the Show Cause Notice dated 13.01.2025 has been annexed herewith as **ANNEXURE R-4.**

11. That furthermore, UPPCB vide letter dated 07.03.2025 has imposed Environmental Compensation of **Rs. 29,50,000/- (Rupees Twenty-Nine Lakh Fifty Thousand only)** upon the Project Proponent in accordance to the methodology developed by the CPCB. A Copy of the letter dated 07.03.2025 has been annexed herewith as **ANNEXURE R-5**.

12. That it is worthwhile to mention here that the Hon'ble Supreme Court in the matter of DPPC. Vs. Lodhi Property Co. Ltd. Etc., Civil Appeal No(s). 757-760 of 2013, vide order dt. 04.08.2025 in Para 39(b) and (c) directed as under:

"b. "We direct that the Pollution Control Boards can impose and collect as restitutionary and compensatory damages fixed sums of monies or require furnishing bank guarantees as an ex-ante measure towards potential environmental damage in exercise of powers under Sections 33A and 31A of the Water and Air Acts.

NOTARY C.P. MISRA ADV. & NOTARY LUCKNOW U.P. REGN. NO.20914 GOVERNMENT OF INDIA

6/1/26
C.P. MISRA
ADV. & NOTARY
HQ LUCKNOW U.P. INDIA
REGN. NO. 20914
EXPIRY DATE-15-3-2030

c. *It is further directed that the power to impose or collect restitutionary or compensatory damages or the requirement to furnish bank guarantees as an ex-ante measure under Sections 33A and 31A of the Water and Air Acts shall be enforced only after detailing the principle and procedure incorporating basic principles of natural justice in the subordinate legislation."*

13. That in view of the aforesaid observations of the Hon'ble Supreme Court, it is stated that though the concerned State Pollution Control Board has power to impose and collect Environmental Compensation, however, till the Rules are framed, it should not impose or collect any environmental compensation as directed by Hon'ble Supreme Court. The Hon'ble Supreme Court has directed that Union of India be impleaded in the above case and will inform the Hon'ble Court about the Rules and Regulations to be framed by it.

IV. **COMMUNICATION WITH MINING DEPARTMENT, SEIAA, U.P. AND DISTRICT MAGISTRATE, JHANSI**

14. That the Joint Secretary, Government of Uttar Pradesh has written a letter dt. 30.12.2025 to the Principal Secretary, Geology and Mining Department, Government of U.P., Member Secretary, State Level Environment Impact Assessment Authority, Uttar Pradesh, Lucknow and District Magistrate, Jhansi. That vide the said letter directions were issued to take necessary action in compliance of the Hon'ble

NOTARY C.P. MISRA ADV. & NOTARY LUCKNOW U.P. REGN. NO.20914 GOVERNMENT OF INDIA

6/1/26

C.P. MISRA ADV. & NOTARY HQ LUCKNOW U.P. INDIA REGN. NO. 20914 EXPIRY DATE-15-3-2030

NGT's order. A Copy of the letter dt. 30.12.2025 has been annexed herewith as **ANNEXURE R-6.**

15. Hence, the present affidavit is being submitted for the kind perusal of this Hon'ble Tribunal. It is prayed that the same be taken on record.

DEPONENT

VERIFICATION

Verified at LKO.U.P. on this 6th day of January, 2026 that the contents of the above affidavit from paragraphs 1 to 15 are believed to be true and correct to the best of my knowledge and belief. No part of it is false and nothing material has been concealed therefrom.

DEPONENT

NOTARY
C.P. MISRA
ADV. & NOTARY
LUCKNOW U.P.
REGN. NO.20914
GOVERNMENT OF INDIA

Sworn and Verified
Before Me
6/1/2026
C.P. MISRA
ADV. & NOTARY
HQ LUCKNOW U.P. INDIA
REGN. NO.20914
EXPIRY DATE-15-3-2030

Identify the deponent/Executant/Surety
who has/have signed/Put T.I. before me

Uttar Pradesh Pollution Control Board
Building. No TC-12V Vibhuti Khand, Gomti Nagar, Lucknow-226010
Phone:0522-2720828,2720831, Fax:0522-2720764, Email: info@uppcb.in, Website: www.uppcb.com

180111/UPPCB/Jhansi(UPPCBRO)/CTO/both/JHANSI/2023 **Date: 19/04/2023**

To,

M/s

BHAROSA SARKAR CONTRACTOR AND SUPPLIERS

Gata No. 908 Na, Khand No. 02, Village Kharwanch,Jhansi,284203

Application Id- 20272026

Consolidated Consent to Operate and Authorisation hereinafter referred to as the CCA (Consolidated Consent & authorization) (Fresh) under Section-25 of the Water (Prevention & Control of Pollution) Act, 1974 and under Section-21 of the Air (Prevention & Control of Pollution) Act, 1981

CCA is hereby granted to **BHAROSA SARKAR CONTRACTOR AND SUPPLIERS** located at **Gata No. 908 Na, Khand No. 02, Village Kharwanch,Jhansi,284203**. subject to the provisions of **the Water Act, Air Act** and the orders that may be made further and subject to following terms and conditions :-

1. This CCA BHAROSA SARKAR CONTRACTOR AND SUPPLIERS **granted for the period from 19/04/2023 to 31/12/2027** and valid for manufacturing of following products.

S No	Product	Quantity	Unit
1	Sand/Morrum	180000	Cubic Meters/Year

2. Conditions under Water(Prevention and Control of Pollution) Act -1974 as amended :-

(i) The daily quantity of effluent discharge (KLD) :-

Kind of Effluent	Quantity(KLD)	Treatment facility	Discharge point
Domestic	1.0 KLD	Septic Tank	Soak Pit

(ii) Trade Effluent Treatment and Disposal :-The applicant shall operate Effluent Treatment Plant consisting of primary/secondary and tertiary treatment as is required with reference to influent quantity and quality. In case of stoppage of functioning of ETP, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately.

(iii) The treated effluent shall be recycled to the maximum extent and should be reused within the premises for gardening etc. Quality of the treated effluent shall meet to the following general and specific standards as prescribed under Environment (Protection) Rules, 1986 and applicable to the unit from time-to-time :-

Industrial Effluent Quality Standard

S.No.	Parameter	Standard

(iv) Sewage Treatment and Disposal :- The applicant shall provide comprehensive STP as is required with reference to influent quantity and quality.In case of stoppage of functioning of STP, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately.

(v) The treated sewage shall be reused in gardening as far as possible. The STP shall be maintained continuously so as to achieve the quality of the treated sewage to the following standards.

S No.	Parameters	Standards

3. Conditions under Air (Prevention and Control of Pollution) Act -1981 as amended :-

i) The applicant shall use following fuel and install a comprehensive control system consisting of control equipment as required with reference to generation of emissions and operate and maintain the same continuously so as to achieve the level of pollutants to the following standards.

Air Pollution Source Details

S No.	Air Pollution Source	Type of fuel	Stack no	Control Device	Height of Stack
1	Dust emission during manual mining, transportation and loading/unloading of Sand/Morrum.			Particulate Matter	water sprinkling system and Green Belt for controlling dust emission.

Emmission Quality Standards

S No.	Stack no	Parameters	Standards
1		Particulate Matter	Ambient Air Standard as per E(P) Act 1986.

In case of stoppage of functioning of air pollution control equipment, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately

(ii) The unit will not use any type of restricted fuel.

iii) Noise from the D.G. Set and other source(s) should be controlled by providing an acoustic enclosure as is required for meeting the ambient noise standards for night and day time as prescribed for respective areas/zones (Industrial, Commercial, Residential, Silence) which are as follows :-

Day time : from 6.00 a.m. to 10.00 p.m., Night time: from 10.00 p.m. to 6.00 a.m.

Standards for Noise level in db(A) Leq	Industrial Area		Commercial Area		Residential Area		Silence Zone	
	Day Time	Night Time	Day Time	Night Time	Day Time	Night Time	Day Time	Night Time
	75	70	65	55	55	45	50	40

4. Essential documents to be submitted by the Industry/Unit as Applicable :-

(i) Environment Statement in Form-V of Environment (Protection) Rules, 1986.

(ii) Quarterly compliance report of the CCA, photograph of ETP/APCs/Waste Storage Area.

5. Competent Authority reserves the right to change/modify/add any time any condition of this CCA.
6. Unit has to comply with the following specific & general conditions. Non compliance of any provision of this CCA and provisions of the Water Act, Air Act and Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 will results in legal action under the aforesaid Acts and Rules.
7. In compliance to the G.O 1011/81-7-2021-09 (Writ)/2016 dated.13.10.2021 issued by Department of Environment, Forest and Climate Change, Uttar Pradesh. You are directed to develop Miyawaki Forest as per the SOP available at URL:-http://www.upecp.in/TrainingSession.aspx for ensuring timely compliance of this direction, you are hereby directed to submit a bank guarantee with minimum validity of one year of the amount equivalent to the sum of initial consent fees (Air and Water) or Rs. 50,000/- (Rs. Fifty Thousand Only) whichever is more, within 30 days from the date of issuance of this certificate. In case of non-compliance of this direction, your consent will be revoked by the Board.
8. If the unit uses the ground water and requires the permission from SGWA/CGWA for water abstraction then the industry will have to obtain No objection certificate for abstraction of ground water. It will be the responsibility of the industry to comply with the various conditions of the NOC obtained from the competent authority and submit to the Board, within 3 months time failing which CTO will be revoked.

General Conditions:-

1. The applicant shall get analysed the samples of effluent/emission/hazardous wastes at least once in a three month from the laboratory recognized by the MoEF and shall report to the UPPCB.
2. The applicant shall however, not without the prior consent of the Board bring into use any new or altered outlet for the discharge of effluent or gases emission or sewage waste from the unit.
3. Treated Industial waste water and domestic waste water shall be disposed jointly at one disposal point. The applicant shall provide discharge measurement equipment at final disposal point.
4. The applicant shall strictly comply with conditions of this CCA and submit compliance report of stipulated conditions within 30 days of receipt of this CCA. If at any point of time, it is found that the industry is not complying with stipulated conditions or any further direction/instruction issued by the Board, legal action shall be initiated against the applicant.
5. The applicant shall maintain good house keeping. All valves/pipes/sewer/drains etc. must be leak-proof
6. The industry shall provide uninterrupted entry to the STP/ETP inlet and outlet points, Air Pollution Control equipment and stack for smooth sampling/monitoring of efficiency of pollution control systems.
7. The industry shall provide Inspection Book at the time of inspection to the Board's officials.
8. Whenever due to any accident or other unforeseen act or event, such emission occurs or is apprehended to occur in excess of standards laid down, such information shall be reported to the Board's offices and all other concerned offices. In case of failure of pollution control equipment, the production process connected to it shall be stopped with immediate effect.
9. The industry shall operate in a manner so that all emissions be emitted through designated chimney/stack only.
10. In case of any damage to the agriculture productivity, human habitation etc. by the operation of industry, it shall be imperative to stop production in the industry with immediate effect and such information shall be reported to Board's offices. The industry shall be liable to pay compensation also in such cases as decided by the Competent Authority.
11. The applicant shall apply before the 60 days of expiry of CCA or any change in production types/ production capacity/manufacturing process/capacity enhancement etc. or any change in effluent discharge point or emission point
12. The Board reserves the right to revoke/add/modify any stipulated condition issued along with CCA, as may be necessary.

Specific Conditions:-

1. This consent is valid for production capacity Sand/Morrum-180000 Cu meter/year by opencast and manual mining in 20 Hectare Lease area at Gata No.- 908 Na, Khand No.-02, Village- Kharwanch, Tehsil-Garautha, Jhansi.
2. Mining unit shall comply with the conditions of Environmental Clearance issued by State Level Environment Impact Assessment Authority (SEIAA) vide EC Identification No. EC21B001UP188973 dated 26.11.2021 and submit its compliance report to UPPCB.
3. If the lease agreement expires prior to 31-12-2027, then the validity of this CTO shall stand expired simultaneously with the expiry of mining lease.
4. Mining shall be done as per EC issued by SEIAA and directions given by Mining Department/District Administration.
5. The unit shall submit the latest copy of Audited Balance Sheet/C.A. Certificate (Fixed Assets+ Current Assets - Current Liabilities) for verification of the Consent fee payable by the industry within 15 days. In case CTO fee dues then it shall be submitted to the Board immediately.
6. Unit shall develop and maintain green belt as per the conditions of Environmental Clearance.
7. Unit shall not withdrawal ground water for any industrial activity without obtaining necessary permission from UPGWA.
8. The domestic effluent shall be treated through septic tank/soak pit or provide mobile toilet facility. Industry shall maintain ZLD.
9. Unit shall make water sprinkling arrangement through Tankers for dust suppression at different sources of dust emission during mining, transportation, loading and unloading of Sand/Morrum.
10. Unit should operate and maintain installed water sprinkler system effectively and continuously to achieve the standards prescribed under E(P) Rules, 1986.
11. Unit shall submit Ambient air monitoring reports of NABL accredited laboratory on quarterly basis to the Board.
12. All trucks, tractors used in transportation of Sand/Morrum shall be covered by canvas sheet to prevent dust emission.
13. Water will be sprayed after loading activity (if Sand/Morrum collected could be dry condition)
14. The dust suppression measures like water spraying will be done on the haul roads and working areas.
15. Industry should comply with the provisions of Hazardous and Other waste (Management & Trans boundary Movement) Rules 2016.
16. Solid waste should be disposed in such manner, so that no water, air and soil pollution takes place.
17. Industry shall abide by directions given by Hon'ble Court, Hon'ble NGT, MoEF&CC, Central Pollution Control Board, UPPCB and District Administration for protectionand safe guard of environment from time to time.
18. Consent fees if revised, shall be payable by industry from the date of its applicability.
19. Industry shall comply with the relevant provisions of Environmental Laws.
20. If closure order is issued by CPCB or UPPCB against the unit, then CTO issued earlier will remain suspended during the closure period and after ensuring the compliance and after revocation of closure order, the CTO will automatically be effective with additional conditions mentioned in the closure revocation order.

RAJENDRA SINGH Digitally signed by RAJENDRA SINGH Date: 2023.04.19 17:04:59 +05'30'

Chief Environmental Officer (circle-2)

Copy to:

Regional Officer, UPPCB, Jhansi with direction to send the compliance report of CTO conditions on quarterly basis.

RAJENDRA SINGH Digitally signed by RAJENDRA SINGH Date: 2023.04.19 17:05:13 +05'30'

Chief Environmental Officer (circle-2)

Annexure-2

Ph/Fax 0510-2320473 (O)
E-mail rojhansi@uppcb.in

क्षेत्रीय कार्यालय उ. प्र. प्रदूषण नियंत्रण बोर्ड
Regional Office, U.P. Pollution Control Board

पत्रांक सं0 ....
Ref. No. 636/OA-1025/NGT/24

दिनांक 19.12.2024
Date..........20

सेवा में,

जिला खान अधिकारी
झांसी।

विषय : माननीय राष्ट्रीय हरित अधिकरण में विचाराधीन प्रकरण ओ0ए0 संख्या-1025/2024 सुरेन्द्र सिंह परिहार बनाम उत्तर प्रदेश राज्य के अन्तर्गत आच्छादित मैसर्स भरोसा सरकार कन्सट्रक्शन एण्ड सप्लायर, गाटा नं0-908, ब्लाक न.0-02, ग्राम-खरवाच, तहसील-गरौठा, जनपद-झांसी के द्वारा खनन कार्य किये जाने सम्बन्धी सूचना प्रदान किये जाने के सम्बन्ध में।

महोदय,

कृपया उपरोक्त विषयक का संदर्भ ग्रहण करने का कष्ट करें। उक्त के सम्बन्ध में अवगत कराना है कि मैसर्स भरोसा सरकार कन्सट्रक्शन एण्ड सप्लायर, गाटा नं0-908, ब्लाक न.0-02, ग्राम-खरवाच, तहसील-गरौठा, जनपद-झांसी द्वारा किये गये अवैध खनन सम्बन्धी शिकायती प्रकरण माननीय राष्ट्रीय हरित अधिकरण में ओ0ए0 संख्या-1025/2024 के रूप में विचाराधीन है। माननीय राष्ट्रीय हरित अधिकरण द्वारा उक्त बाद में संयुक्त समिति का गठन कर फैक्चुअल रिर्पोट एवं एक्शन टेकन रिर्पोट दाखिल किये जाने के निर्देश पारित है। निर्देशो के अनुपालन में संयुक्त समिति द्वारा स्थलीय निरीक्षण दिनांक 11.12.2024 में किया गया। स्थलीय निरीक्षण के समय प्राप्त अभिलेखो से संज्ञान में आया है कि परियोजना द्वारा दिनांक 06.12.2021 से खनन कार्य प्रारम्भ किया गया है। जबकि परियोजना को राज्य बोर्ड से सहमति 19.04.2023 से प्राप्त है। इस प्रकार दिनांक 06.12.2021 से दिनांक 18.04.2023 के मध्य की अवधि में परियोजना द्वारा कितने दिनो खनन कार्य किया गया है अथात् उक्त अवधि में परियोजना कितने दिन संचालित रही सम्बन्धित सूचना प्रकरण में अग्रिम कार्यवाही हेतु प्राप्त होना आवश्यक है।

अतः आपसे अनुरोध है कि मैसर्स भरोसा सरकार कन्सट्रक्शन एण्ड सप्लायर, गाटा नं0-908, ब्लाक न.0-02, ग्राम-खरवाच, तहसील-गरौठा, जनपद-झांसी दिनांक 06.12.2021 से 18.04.2023 के मध्य की अवधि में कितने दिन परियोजना संचालित रही अथात् उक्त अवधि में परियोजना द्वारा कितने दिन खनन कार्य किया गया, सम्बन्धी सूचना यथाशीघ्र इस कार्यालय को उपलब्ध कराने का कष्ट करें, जिससे प्रकरण में अग्रिम प्रभावी कार्यवाही कर माननीय राष्ट्रीय हरित अधिकरण को अवगत कराया जा सके।

भवदीय

(इमरान अली)
क्षेत्रीय अधिकारी

प्रतिलिपि : निम्नलिखत को सूचनार्थ सादर प्रेषित।
1. जिलाधिकारी महोदय, जनपद-झांसी,
2. मुख्य पर्यावरण अधिकारी (वृत्त-2), उ0प्र0 प्रदूषण नियंत्रण बोर्ड, लखनऊ।

क्षेत्रीय अधिकारी

Annexure-3

प्रेषक,

ज्येष्ठ खान अधिकारी,
झाँसी।

सेवा में,

क्षेत्रीय कार्यालय उ0प्र0,
प्रदूषण नियंत्रण बोर्ड।
झाँसी।

पत्रांक:-995/30एम0एम0सी0/2024-25 दिनांक: 21/12/2024

विषय:- मा0 राष्ट्रीय हरित अधिकरण में विचाराधीन प्रकरण ओ0ए0 संख्या-1025/2024 "सुरेन्द्र सिंह परिहार बनाम उत्तर प्रदेश राज्य" के अन्तर्गत आच्छादित मेसर्स भरोसा सरकार कॉन्ट्रेक्टर एण्ड सप्लायर्स, गाटा संख्या-908, ब्लॉक संख्या-02, ग्राम-खरवांच तहसील-गरौठा जनपद-झाँसी के द्वारा खनन कार्य किये जाने सम्बन्धी सूचना के सम्बन्ध में।

महोदय,

कृपया उपर्युक्त विषयक के सम्बन्ध में आपके कार्यालय पत्र संख्या-636/OA-1025/NGT/24 दिनांक: 19.12.2024 के माध्यम से मा0 राष्ट्रीय हरित अधिकरण में विचाराधीन प्रकरण ओ0ए0 संख्या-1025/2024 "सुरेन्द्र सिंह परिहार बनाम उत्तर प्रदेश राज्य" के अन्तर्गत आच्छादित मेसर्स भरोसा सरकार कॉन्ट्रेक्टर एण्ड सप्लायर्स, गाटा संख्या-908, ब्लॉक संख्या-02, ग्राम-खरवांच तहसील-गरौठा जनपद-झाँसी के द्वारा दिनांक: 06.12.2021 से दिनांक: 18.04.2023 के मध्य अवधि में कितने दिन परियोजना संचालित रही अर्थात् उक्त अवधि में परियोजना द्वारा कितने दिन खनन कार्य किया गया से सबन्धित सूचना यथाशीघ्र उपलब्ध कराये जाने की अपेक्षा की गयी थी।

अतः उपरोक्त परियोजना में सम्बन्धित पट्टेधारक द्वारा दिनांक: 06.12.2021 से दिनांक: 18.04.2023 के मध्य अवधि में विभागीय पोर्टल upmines.upsdc.gov.in पर उपलब्ध विवरण के आधार पर तैयार किया गया विवरण इस पत्र के साथ संलग्न कर आवश्यक कार्यवाही हेतु प्रेषित है।

संलग्नक-यथोपरि।

21/12/2024
ज्येष्ठ खान अधिकारी,
झाँसी।

पत्रांक व तद्दिनांक:
प्रतिलिपि:- जिलाधिकारी महोदय को सादर सूचनार्थ प्रेषित।

ज्येष्ठ खान अधिकारी,
झाँसी।

विभागीय पोर्टल upmines.upsdc.gov.in पर उपलब्ध विवरण के आधार पर दिनांकः 06.12.2021 से दिनांकः 18.12.2023 तक मेसर्स भरोसा सरकार कॉन्ट्रेक्टर एण्ड सप्लायर्स प्रो० श्री दिनेश कुमार राजपूत पुत्र श्री शीतल प्रसाद निवासी–ग्राम भरोसा, तहसील–मोंठ, जिला–झाँसी द्वारा खनन कर परिवहन हेतु निर्गत EMM 11 का विवरण			
पट्टा वर्ष	संचालित माह	अवधि जिसमें उपखनिज मौरम के परिवहन हेतु EMM 11 निर्गत की गयी)	कुल दिवस
प्रथम पट्टावर्ष (दिनांकः 06.12.2021 से दिनांकः 05.12.2022 तक)	प्रथम माह (दिसम्बर)	दिनांकः 06.12.2021 से दिनांकः 31.12.2021 तक	24
	द्वितीय माह (जनवरी)	दिनांकः 01.01.2022 से दिनांकः 31.01.2022 तक	31
	तृतीय माह (फरवरी)	दिनांकः 01.02.2022 से दिनांकः 28.02.2022 तक	28
	चतुर्थ माह (मार्च)	दिनांकः 01.03.2022 से दिनांकः 31.03.2022 तक	31
	पचम माह (अप्रैल)	दिनांकः 01.04.2022 से दिनांकः 30.04.2022 तक	30
	षष्टम माह (मई)	दिनांकः 01.05.2022 से दिनांकः 31.05.2022 तक	31
	सप्तम माह (जून)	दिनांकः 01.06.2022 से दिनांकः 29.06.2022 तक	29
	अष्टम माह (अक्टूबर)	कोई परिवहन प्रपत्र निर्गत नहीं किया गया	0
	नवम माह (नवम्बर)	दिनांकः 11.11.2022 से दिनांकः 30.11.2022 तक	20
द्वितीय पट्टावर्ष (दिनांकः 06.12.2022 से दिनांकः 18.04.2023 तक)	प्रथम माह (दिसम्बर)	कोई परिवहन प्रपत्र निर्गत नहीं किया गया	0
	द्वितीय माह (जनवरी)	कोई परिवहन प्रपत्र निर्गत नहीं किया गया	0
	तृतीय माह (फरवरी)	दिनांकः 06.02.2023 से दिनांकः 28.02.2023 तक	23
	चतुर्थ माह (मार्च)	दिनांकः 02.03.2023 से दिनांकः 31.03.2023 तक	30
	पंचम माह (अप्रैल)	दिनांकः 01.04.2023 से दिनांकः 18.04.2023 तक	18
कुल दिवस			295

खनिज मोहर्रिर,
झाँसी।

ज्येष्ठ खान अधिकारी,
झाँसी।

उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड
UTTAR PRADESH POLLUTION CONTROL BOARD

Annexu. 4

706 बोर्ड/01/25

पत्र सं० / Ref. No. 122668 / सी-2/NGT-905/झांसी/25 दिनांक Date 13-1-25

सेवा में,

मेसर्स भरोसा सरकार कन्सट्रक्शन एण्ड सप्लायर,
गाटा नं0–908, ब्लाक नं0–02, ग्राम–खरवाच, तहसील–गरौठा,
जनपद–झांसी।

पंजीकृत

यह कि मैसर्स भरोसा सरकार कन्सट्रक्शन एण्ड सप्लायर, गाटा नं0–908, ब्लाक नं0–02, ग्राम–खरवाच, तहसील–गरौठा, जनपद–झांसी जिसे आगे परियोजना कहा जायेगा तथा जिसको वायु (प्रदूषण निवारण एवं नियंत्रण) अधिनियम, 1981 की धारा 21 के अर्न्तगत राज्य बोर्ड से पूर्व सहमति प्राप्त किया जाना अनिवार्य है।

यह कि क्षेत्रीय अधिकारी, झाँसी के पत्र दिनांक 23.12.2024 की आख्यानुसार परियोजना मैसर्स भरोसा सरकार कन्सट्रक्शन एण्ड सप्लायर, गाटा नं0–908, ब्लाक नं0–02, ग्राम–खरवाच, तहसील–गरौठा, जनपद–झांसी द्वारा किये गये अवैध खनन सम्बन्धी शिकायती प्रकरण माननीय राष्ट्रीय हरित अधिकरण में ओ0ए0 संख्या–1025/2024 के रूप में विचाराधीन है। माननीय राष्ट्रीय हरित अधिकरण द्वारा उक्त वाद में संयुक्त समिति का गठन कर फैक्चुअल रिर्पोट एवं एक्शन टेकन रिर्पोट दाखिल किये जाने के आदेश पारित किये गये है। प्राप्त निर्देशों के अनुपालन में संयुक्त समिति द्वारा स्थलीय निरीक्षण दिनांक 11.12.2024 को किया गया।

स्थलीय निरीक्षण के समय प्राप्त अभिलेखों से संज्ञान में आया कि परियोजना द्वारा दिनांक 06.12.2021 से खनन कार्य प्रारम्भ किया गया है, जबकि परियोजना को संचालन हेतु राज्य बोर्ड से सहमति दिनांक 19.04.2023 से प्राप्त है। इस प्रकार दिनांक 06.12.2021 से दिनांक 18.04.2023 के मध्य की अवधि में परियोजना राज्य बोर्ड से सहमति प्राप्त किये संचालित रही है।

उक्त परियोजना द्वारा दिनांक 06.12.2021 से दिनांक 18.04.2023 के मध्य की अवधि में कितने दिनों खनन कार्य किया गया है अर्थात् उक्त अवधि में परियोजना कितने दिन संचालित रही है, से सम्बन्धित सूचना प्राप्त करने हेतु क्षेत्रीय कार्यालय के पत्र दिनांक 19.12.2024 द्वारा जिला खान अधिकारी, झांसी को पत्र प्रेषित किया गया था। तत्क्रम में जिला खान अधिकारी, झांसी का पत्र 995/30एम0एम0सी0/2024–25 दिनांक 21.12.2024 क्षेत्रीय कार्यालय में प्राप्त हुआ है।

जिला खान अधिकारी, झांसी के पत्र दिनांक 21.12.2024 एवं राज्य बोर्ड से जारी सहमति आदेश दिनांक 19.04.2023 के माध्यम से यह तथ्य प्रकाश में आया है कि उक्त परियोजना द्वारा राज्य बोर्ड से बिना सहमति प्राप्त किये दिनांक 06.12.2021 से दिनांक 18.04.2023 के मध्य की अवधि में 295 दिनों तक खनन कार्य किया गया है, जो कि इकाई को निर्गत पर्यावरणीय स्वीकृति में निहित शर्तो एवं प्रदूषण नियंत्रण अधिनियमों में निहित आज्ञापक प्राविधानों का उल्लंघन है तथा उल्लंघन अवधि हेतु परियोजना पर केन्द्रीय प्रदूषण नियंत्रण बोर्ड द्वारा निरूपित गाइडलाईन के अनुसार पर्यावरणीय क्षतिपूर्ति रू0 10,000/– प्रतिदिन की दर से अधिरोपित किया जाना विधि संगत है।

यह कि केन्द्रीय प्रदूषण नियंत्रण बोर्ड द्वारा निर्मित गाइड लाइन में पर्यावरणीय क्षतिपूर्ति की गणना हेतु निर्धारित सूत्र Penalty=PI x N x R x S x LF के अनुसार आंकलित पर्यावरणीय क्षतिपूर्ति रूपये 10,000/– प्रतिदिन आती है। जिसमें PI=Pollution Index)=80, R (Penalty in Rs)= 250, S (Factor for scale of operation, Medium)=0.5, LF (Location factor)=1.0 लिया गया है।

यह कि क्षेत्रीय अधिकारी, झांसी के पत्र दिनांक 23.12.2024 द्वारा परियोजना मैसर्स भरोसा सरकार कन्सट्रक्शन एण्ड सप्लायर, गाटा नं0–908, ब्लाक नं0–02, ग्राम–खरवाच, तहसील–गरौठा, जनपद–झांसी पर दिनांक 06.12.2021 से दिनांक 18.04.2023 के मध्य 295 दिनों की अवधि में राज्य बोर्ड से बिना सहमति प्राप्त किये संचालन किये जाने की दशा में रू0 10,000/– प्रतिदिन की दर से 295 दिनों की उल्लंघन अवधि हेतु कुल रू0 29,50,000/– (रूपये उनतीस लाख पचास हजार मात्र) की पर्यावरणीय क्षतिपूर्ति अधिरोपित किये जाने की संस्तुति की गयी है।

अतः उपरोक्त वर्णित तथ्यों एवं क्षेत्रीय अधिकारी, झांसी द्वारा की संस्तुति के दृष्टिगत् सक्षम अधिकारी के अनुमोदनोपरान्त परियोजना के विरूद्ध पर्यावरणीय क्षतिपूर्ति अधिरोपित किये जाने हेतु निम्नानुसार कारण बताओ नोटिस जारी किया जाता है :–

टी.सी. - 12 वी, विभूति खण्ड, गोमती नगर,
लखनऊ - 226010
दूरभाष : 0522-2720828, 2720831
फैक्स : 0522-2720764, 2720676
ई–मेल : info@uppcb.com
वेबसाइट : www.uppcb.com

T.C.-12 V, Vibhuti Khand, Gomti Nagar,
Lucknow - 226 010
Phone : 0522-2720828, 2720831
Fax : 0522-2720764, 2720676
E-mail : info@uppcb.com
Website : www.uppcb.com

Stone closure order

1. यह कि क्यों न परियोजना मैसर्स भरोसा सरकार कन्सट्रक्शन एण्ड सप्लायर, गाटा नं0–908, ब्लाक नं0–02, ग्राम–खरवाच, तहसील–गरौठा, जनपद–झांसी पर दिनांक 06.12.2021 से दिनांक 18.04.2023 के मध्य 295 दिनों की अवधि में राज्य बोर्ड से बिना सहमति प्राप्त किये संचालन किये जाने की दशा में रू0 10,000/– प्रतिदिन की दर से 295 दिनों की उल्लंघन अवधि हेतु कुल रू0 29,50,000/– (रूपये उनतीस लाख पचास हजार मात्र) की पर्यावरणीय क्षतिपूर्ति अधिरोपित कर दी जाये।

उपरोक्त के संबंध में अपना स्पष्टीकरण इस पत्र प्राप्ति के 15 दिन के अन्दर बोर्ड मुख्यालय में प्रेषित करें, अन्यथा की स्थिति में इकाई के विरूद्ध उपरोक्तानुसार पर्यावरणीय क्षतिपूर्ति अधिरोपित कर दी जायेगी, जिसका सम्पूर्ण उत्तरदायित्व स्वयं इकाई एवं इकाई स्वामी का होगा।

सक्षम अधिकारी के अनुमोदनोपरान्त पत्र निर्गत।

संलग्नक–यथोपरि।

मुख्य पर्यावरण अधिकारी, (वृत्त–2)

प्रतिलिपिः–निम्नलिखित को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित–

1. जिलाधिकारी, झांसी।
2. क्षेत्रीय अधिकारी, उ0प्र0 प्रदूषण नियंत्रण बोर्ड, झांसी को इस निर्देश के साथ प्रेषित कि अपने स्तर से भी कारण बताओ नोटिस की प्रति परियोजना स्वामी को प्राप्त कराते हुए, पावती एवं जारी कारण बताओ नोटिस के संबंध में परियोजना का अद्यतन निरीक्षण कर आख्या 15 दिन के अन्दर बोर्ड मुख्यालय प्रेषित करना सुनिश्चित करें।

Atulesh Yadav

मुख्य पर्यावरण अधिकारी, (वृत्त–2)

उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड
UTTAR PRADESH POLLUTION CONTROL BOARD

संदर्भ सं० Ref. No H25300/C-2/NGT/HT-905/ झांसी/2024 दिनांक Date 07/03/2025

पंजीकृत

सेवा में,

मैसर्स भरोसा सरकार कन्सट्रक्शन एण्ड सप्लायर,
गाटा नं0–908, ब्लाक नं0–02, ग्राम–खरवाच, तहसील–गरौठा,
जनपद–झांसी।

विषय– मैसर्स भरोसा सरकार कन्सट्रक्शन एण्ड सप्लायर, गाटा नं0–908, ब्लाक नं0–02, ग्राम–खरवाच, तहसील–गरौठा, जनपद–झांसी के विरूद्ध पर्यावरणीय क्षतिपूर्ति अधिरोपित किये जाने के सम्बन्ध में।

महोदय,

इकाई मैसर्स भरोसा सरकार कन्सट्रक्शन एण्ड सप्लायर, गाटा नं0–908, ब्लाक नं0–02, ग्राम–खरवाच, तहसील–गरौठा, जनपद–झांसी (जिसे आगे इकाई कहा जायेगा) द्वारा पर्यावरणीय स्वीकृति में निहित शर्तों एवं राज्य बोर्ड से सहमति जल/वायु प्राप्त किये बिना खनन कार्य किये जाने के कारण इकाई के विरूद्ध बोर्ड मुख्यालय के पत्रांक एच22668/सी–2/एन0जी0टी0–905/ झांसी/25 दिनांक 13.01.2025 द्वारा 295 दिनों की उल्लंघन अवधि हेतु रू0 10,000/– प्रतिदिन की दर से कुल रू0 रू0 29,50,000/– (रूपये उनतीस लाख पचास हजार मात्र) की पर्यावरणीय क्षतिपूर्ति अधिरोपित किये जाने हेतु कारण बताओ नोटिस जारी किया गया है।

उक्त जारी कारण बताओ नोटिस को क्षेत्रीय कार्यालय द्वारा उद्योग प्रतिनिधि श्री दिनेश कुमार को दिनांक 11.02.2025 को मैनुअली प्राप्त करा दिया गया है। कार्यालय अभिलेखानुसार राज्य बोर्ड द्वारा जारी कारण बताओ नोटिस दिनांक 13.01.2025 के संबंध में परियोजना का प्रतिउत्तर दिनांक 01.03.2025 को प्राप्त कराया गया है, जिसमें उल्लिखित है कि पट्टा संचालन के समय न ही प्रदूषण नियंत्रण बोर्ड द्वारा और न ही खनिज विभाग द्वारा ऐसी किसी प्रकार की एन0ओ0सी0/सी0टी0ओ0 प्रदूषण विभाग से प्राप्त करने की सूचना दी गयी थी। जल (प्रदूषण निवारण एवं नियंत्रण) अधिनियम 1974 की धारा 25 एवं वायु (प्रदूषण निवारण एवं नियंत्रण) अधिनियम 1981 की धारा 21 के अन्तर्गत खनन परियोजनाओं को स्थापनार्थ सहमति एवं संचालनार्थ सहमति राज्य बोर्ड से प्राप्त किया जाना अनिवार्य है। इस प्रकार इकाई का उक्त प्रतिउत्तर दिनांक 01.03.2025 संतोषजनक नहीं है।

केन्द्रीय प्रदूषण नियंत्रण बोर्ड द्वारा निर्मित गाइड लाइन में पर्यावरणीय क्षतिपूर्ति की गणना हेतु निर्धारित सूत्र Penalty=PI x N x R x S x LF के अनुसार आंकलित पर्यावरणीय क्षतिपूर्ति रूपये 10,000/– प्रतिदिन आती है। जिसमें PI=Pollution Index)=80, R (Penalty in Rs)= 250, S (Factor for scale of operation, Medium)=0.5, LF (Location factor)=1.0 लिया गया है।

इकाई मैसर्स भरोसा सरकार कन्सट्रक्शन एण्ड सप्लायर, गाटा नं0–908, ब्लाक नं0–02, ग्राम–खरवाच, तहसील–गरौठा, जनपद–झांसी द्वारा किये गये अवैध खनन सम्बन्धी शिकायती प्रकरण माननीय राष्ट्रीय हरित अधिकरण में ओ0ए0 संख्या–1025/2024 के रूप में विचाराधीन है। माननीय राष्ट्रीय हरित अधिकरण द्वारा उक्त वाद में संयुक्त समिति का गठन कर फैक्चुअल रिर्पोट एवं एक्शन टेकन रिर्पोट दाखिल किये जाने के आदेश पारित किये गये है। प्राप्त निर्देशों के अनुपालन में संयुक्त समिति द्वारा स्थलीय निरीक्षण दिनांक 11.12.2024 को किया गया।

स्थलीय निरीक्षण के समय प्राप्त अभिलेखों से संज्ञान में आया कि इकाई द्वारा दिनांक 06.12.2021 से खनन कार्य प्रारम्भ किया गया है, जबकि इकाई को संचालन हेतु राज्य बोर्ड से सहमति दिनांक 19.04.2023 से प्राप्त है। इस प्रकार परिलक्षित होता है कि दिनांक 06.12.2021 से दिनांक 18.04.2023 के मध्य की अवधि में इकाई राज्य बोर्ड से सहमति प्राप्त किये संचालित रही है।

क्षेत्रीय अधिकारी, झांसी के पत्र दि0 27.02.2025 एवं 06.03.2025 द्वारा उक्त इकाई मैसर्स भरोसा सरकार कन्सट्रक्शन एण्ड सप्लायर, गाटा नं0–908, ब्लाक नं0–02, ग्राम–खरवाच, तहसील–गरौठा, जनपद–झांसी के विरूद्ध राज्य बोर्ड के पत्र दिनांक 13.01.2025 द्वारा 295 संचालन दिवस हेतु रू0 10,000/– प्रतिदिन की दर से कुल धनराशि रू0 29,50,000/– (रूपये उनतीस लाख पचास हजार मात्र) की पर्यावरणीय क्षतिपूर्ति अधिरोपित किये जाने हेतु राज्य बोर्ड से जारी कारण बताओ नोटिस की पुष्टि किये जाने की संस्तुति की गयी है।

.......2.......

अतः क्षेत्रीय अधिकारी, झांसी के पत्र दिनांक 27.02.2025 एवं 06.03.2025 द्वारा इकाई पर पर्यावरणीय क्षतिपूर्ति अधिरोपित किये जाने हेतु प्रेषित संस्तुति आख्या एवं सक्षम स्तर से अनुमोदनोपरान्त इकाई मैसर्स भरोसा सरकार कन्सट्रक्शन एण्ड सप्लायर, गाटा नं0–908, ब्लाक नं0–02, ग्राम–खरयाच, तहसील–गरौठा, जनपद–झांसी पर रू0 29,50,000/– (रुपये उनतीस लाख पचास हजार मात्र) पर्यावरणीय क्षतिपूर्ति के रूप में अधिरोपित किया जाता है तथा निर्देशित किया जाता है कि उक्त पर्यावरणीय क्षतिपूर्ति की धनराशि विलम्बतम् 15 दिवस में निम्नलिखित Payment Gateway एवं विविरण के माध्यम से जमा किया जाना सुनिश्चित किया जाये:–

Payment Gateway- http://erp.eshiksa.net/DirectFeesv3/UPPCB
Nature of Pollution-Air Pollution
EC imposed in Compliance-UPPCB Order।

सक्षम अधिकारी के अनुमति से निर्गत।

Atulesa Yadav
मुख्य पर्यावरण अधिकारी (वृत्त–2)

प्रतिलिपि :–

1. जिलाधिकारी, झांसी को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित।
2. क्षेत्रीय अधिकारी उ0प्र0 प्रदूषण नियंत्रण बोर्ड, झांसी को इस निर्देश के साथ कि उद्योग से पर्यावरणीय क्षतिपूर्ति की धनराशि निर्धारित समयावधि में प्राप्त न होने की स्थिति में भू–राजस्व की भांति वसूली की कार्यवाही हेतु प्रस्ताव जिलाधिकारी के समक्ष प्रस्तुत किये जाने की कार्यवाही सुनिश्चित की जाये।

मुख्य पर्यावरण अधिकारी (वृत्त–2)

ANNEXURE 6

मा० एन०जी०टी० प्रकरण / महत्वपूर्ण

अग्रिम सुनवाई तिथि 07.01.2026

संख्या-एन.जी.टी.-988/81-7-2025-2006561

प्रेषक,

चिरौंजी लाल,
संयुक्त सचिव,
उ०प्र० शासन।

सेवा में,

1- **प्रमुख सचिव,**
भूतत्व एवं खनिकर्म विभाग,
उ०प्र० शासन।

2- **जिलाधिकारी,**
झांसी।

3- **सदस्य सचिव,**
राज्य स्तरीय पर्यावरण समाघात निर्धारण प्राधिकरण,
उ०प्र०, लखनऊ।

4- **सदस्य सचिव,**
उ०प्र० प्रदूषण नियंत्रण बोर्ड, लखनऊ।

पर्यावरण, वन एवं जलवायु परिवर्तन अनुभाग-7 **लखनऊः दिनांकः** 30 **दिसम्बर, 2025**

विषय-मा० राष्ट्रीय हरित अधिकरण, नई दिल्ली में योजित ओ०ए० संख्या-1025/2024 सुरेंद्र सिंह परिहार बनाम उत्तर प्रदेश राज्य व अन्य में पारित मा० अधिकरण के आदेश दिनांक 14.10.2025 के अनुपालन के संबंध में।

महोदय,

उपर्युक्त विषयक स्थायी अधिवक्ता, मा० एन०जी०टी०, नई दिल्ली के ई-मेल दिनांक 20.12.2025 **(छायाप्रति संलग्न)** का कृपया संदर्भ ग्रहण करने का कष्ट करें, जिसके माध्यम से मा० राष्ट्रीय हरित अधिकरण, नई दिल्ली में योजित ओ०ए० संख्या-1025/2024 सुरेंद्र सिंह परिहार बनाम उत्तर प्रदेश राज्य व अन्य में पारित मा० अधिकरण के आदेश दिनांक 14.10.2025 के अनुपालन में आवश्यक निर्देश एवं विवरण 01 सप्ताह में उपलब्ध कराने की अपेक्षा की गयी है।

2- अवगत कराना है कि मा० राष्ट्रीय हरित अधिकरण, नई दिल्ली में योजित ओ०ए० संख्या-1025/2024 सुरेंद्र सिंह परिहार बनाम उत्तर प्रदेश राज्य व अन्य में पारित मा० अधिकरण के आदेश दिनांक 14.10.2025 निम्नवत् हैः-

"1. Additional affidavit dated 10.10.2025 has been filed by respondent no. 7 vide email dated 13.10.2025.

2. Learned counsel for respondents no. 2 and 6 seek four weeks' time for filing their

additional responses which request is allowed and addition responses may be filed within four weeks.

3. List on for further hearing on 07.01.2026."

3- प्रकरण में, आवेदक द्वारा यह कहा गया है कि **गाटा संख्या 908, ब्लॉक संख्या 2, ग्राम खरवांच, तहसील गरौठा, जनपद झांसी** में **M/s Bharosa Sarkar Contractor and supplier** के पक्ष में 5 वर्ष की अवधि के लिए खनन पट्टा स्वीकृत किया गया है। उक्त खनन पट्टाधारक द्वारा **राज्य स्तरीय पर्यावरण प्रभाव आकलन प्राधिकरण, उत्तर प्रदेश (SEIAA, UP)** द्वारा प्रदत्त पर्यावरणीय स्वीकृति की शर्तों का घोर उल्लंघन करते हुए खनन गतिविधियाँ संचालित की जा रही हैं। इन उल्लंघनों में विशेष रूप से नदी के प्रवाह/धारा से मोरंग निकालने हेतु भारी **पोकलेन मशीनों** का उपयोग, पट्टा क्षेत्र से बाहर खनन गतिविधियों का संचालन, खनिज का परिवहन ओवरलोड वाहनों द्वारा किया जाना, **सीसीटीवी की स्थापना न किया जाना**, तथा खनिज का बिना ढके परिवहन किया जाना शामिल है, जिससे धूल का उत्सर्जन हो रहा है और वायु प्रदूषण उत्पन्न हो रहा है।

प्रकरण में प्रतिवादी संख्या-(2) Director, Mining and Geology, Govt. of U.P. , प्रतिवादी संख्या-(3) District Magistrate, Jhansi, प्रतिवादी संख्या-(5) Uttar Pradesh Pollution Control Board (UPPCB) Through Member Secretary एवं प्रतिवादी संख्या-(6) Uttar Pradesh State Environment Impact Assessment Authority (UPSEIAA) Through Member Secretary हैं।

4- अतः इस संबंध में मुझे यह कहने का निदेश हुआ है कि कृपया प्रश्नगत प्रकरण में मा० अधिकरण द्वारा पारित आदेश दिनांक 14.10.2025 के अनुपालन में आवश्यक कार्यवाही करते हुए समयान्तर्गत **Response** मा० अधिकरण में दाखिल करने तथा दाखिल किये गये **Response** की प्रति सहित कृत कार्यवाही से पर्यावरण, वन एवं जलवायु परिवर्तन विभाग, उ०प्र० शासन (Email-envsection7@gmail.com) को अवगत कराने का कष्ट करें।

संलग्नक-यथोक्त।

भवदीय,
Digitally signed by CHIRAUNJI LAL
Date: 30-12-2025 17:42:43
(चिरौंजी लाल)
संयुक्त सचिव।

<u>संख्या एवं दिनांक तदैव</u>

प्रतिलिपि-निम्नलिखित को स्थायी अधिवक्ता, मा० एन०जी०टी०, नई दिल्ली के ई-मेल दिनांक 20.12.2025 की छायाप्रति सहित उक्तानुसार कार्यवाही हेतु प्रेषितः-

1- निदेशक, भूतत्व एवं खनिकर्म निदेशालय, उ०प्र०, लखनऊ।

2- निदेशक, पर्यावरण एवं जलवायु परिवर्तन निदेशालय, उ०प्र०, लखनऊ।

आज्ञा से,
Digitally signed by SHAILENDRA KUMAR
Date: 30-12-2025 19:27:46
(शैलेन्द्र कुमार)
उप सचिव।